

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.1019 of 1992.

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Date of Judgment: 18.02.1993.

Between:

Sri S. Padma Rao, Inspector of  
Central Excise & Customs on depu-  
tation to the Directorate of Reve-  
nue Intelligence. ... Applicant.

And

- 1. The Collector of Customs &  
Central Excise, Hyderabad.
- 2. The Deputy Collector (P.& E)  
Central Excise Collectorate,  
Hyderabad. ... Respondents.

COUNSEL FOR THE APPLICANT. .. Shri V. Jogayya Sarma.

COUNSEL FOR THE RESPONDENTS: Sri N.V. Raghava Reddy.

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CORAM:

..... .. Neeladri Rao, Vice-Chairman.  
Hon'ble Shri P. Balasubramaniam, Member (Admn).

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(Judgment of the Division Bench delivered by Shri  
Justice V. Neeladri Rao, Vice-Chairman).

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The applicant herein filed this OA challenging  
the seniority list dated 28.6.1991. The facts which are  
not in dispute are that some of the Inspectors of Excise  
in Hyderabad and Guntur districts were challenging the earlier seniority list of Inspectors.  
The same was disposed of by the Bench of this Tribunal  
on 5.7.1988 by directing the respondents to prepare a  
fresh seniority list by following the principles adum-  
brated in the Judgment of the Supreme Court reported in  
S.L.J.1983(1) 564.

But as it is a case of revising the seniority list  
of Inspectors numbering about 500, it is stated for the  
respondents that it will take considerable period for  
revision and hence in the meanwhile, the adhoc appoint-  
ments to the post of Superintendents on the basis of  
seniority list dated 28.6.1991 are required to be made.  
Keeping in view the various factors, we feel that it is  
just and proper to pass the following order:

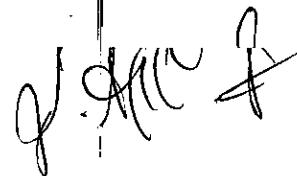
: 2 :

( Annexure-1 contd).

Revised seniority list as per the letter dated 3.11.1992 has to be issued by the end of April, 1993. If any adhoc promotions to the posts of Superintendents are going to be made in the meanwhile, it is needless to say that the same will be subject to the final seniority list that is to be issued. If for any reason, the seniority list is not going to be finalised by the end of April, 1993, there should not be even ad hoc after 30.4.1993 to the posts of Superintendents of Central Excise and Customs within the Collectorates on the basis of existing seniority list in the A.P. State. The applicant has to be given promotion with effect from the date on which his juniors are promoted either by way of regular promotion or ad hoc promotion with all consequential benefits.

The OA is disposed of accordingly with no costs.

/true copy/

A handwritten signature in black ink, appearing to read 'J. M. S'.